

**PART C—THE USE OF RUBBER STAMPS FOR SIGNATURES  
IN OFFICIAL CORRESPONDENCE.**

1. The Honourable Judges have observed the use by a certain District and Sessions Judge of a rubber stamp in place of signatures in correspondence addressed to this office.

Rubber stamps for signatures not allowed.

2. This procedure in official correspondence, even in matters of a routine nature is objectionable for obvious reasons. Full signatures should always be affixed by the forwarding officer to all correspondence addressed to this Court.

Ditto.

3. Should it not be possible for the forwarding officer to sign all letters, they should be signed for him by some responsible official.

When letters may be signed by an official.